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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid, Shri Dinesh Trivedi.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Madam, I, on behalf of Shri Ghulam Nabi Azad, beg lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2008-2009, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1742/15/2010)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): Madam, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2006-2007, along with Audited Accounts.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1743/15/2010)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Protection of Child Rights, New Delhi, for the year 2007-2008, along with Addendum and Audited Accounts.

(ii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Protection of Child Rights, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 1744/15/2010)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 1745/15/2010)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Madam, I, on behalf of Shri Namo Narain Meena, beg to lay on the Table copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2008-2009, along with Audited Accounts.

(Placed in Library, See No. LT 1746/15/2010)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, I, on behalf of Shri S.S.Palanimanickam beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1985:-

- (i) The Dena Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. HO/IRC/533/2009 in weekly Gazette of India dated the 15<sup>th</sup> August, 2009.
- (ii) The Indian Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. ISC/522/2009-10 in weekly Gazette of India dated the 7<sup>th</sup> November, 2009.
- (iii) The Indian Overseas Bank (Shares and Meetings) Amendment Regulations, 2008 published in Notification No. ACC/IRC/314/2009-10 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.
- (iv) The Oriental Bank of Commerce (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. 2 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.
- (v) The Union Bank of India (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. SMR/02 in weekly Gazette of India dated the 31<sup>st</sup> October, 2009.
- (vi) The Allahabad Bank (Shares and Meetings) Amendment Regulations, 2009 published in Notification No. HO/SD/660 in weekly Gazette of India dated the 9<sup>th</sup> January, 2010.

(Placed in Library, See No. LT 1747/15/2010)

(2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 859(E) published in Gazette of India dated the 3<sup>rd</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1<sup>st</sup> March, 2006.
- (ii) G.S.R. 924(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum rescinding Notification No. 129/2008-Cus., dated 7<sup>th</sup> December, 2008.
- (iii) G.S.R. 925(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to increase export duty rate on Iron Ore Fines from "nil" to "5% *ad valorem*".
- (iv) G.S.R. 926(E) published in Gazette of India dated the 24<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus., dated 13<sup>th</sup> June, 2008.
- (v) G.S.R. 939(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 67/2006-Cus., dated 30<sup>th</sup> June, 2006.
- (vi) G.S.R. 940(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 68/2006-Cus., dated 30<sup>th</sup> June, 2006.
- (vii) G.S.R. 941(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 10/2008-Cus., dated 15<sup>th</sup> January, 2008.
- (viii) G.S.R. 942(E) and G.S.R. 943(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum prescribing preferential tariffs for the import of specified goods under the India-Korea Comprehensive Economic Partnership Agreement, subject to fulfillment of Rules of Origin.
- (ix) G.S.R. 944(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum prescribing preferential tariffs for specified goods imported under the Trade in Goods Agreement between India and the ASEAN, subject to fulfillment of Rules of Origin.
- (x) G.S.R. 36(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 152/2009-Cus., dated 31<sup>st</sup> December, 2009.

- (xi) G.S.R. 43(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13<sup>th</sup> July, 1994.
- (xii) G.S.R. 31(E) published in Gazette of India dated the 13<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiii) G.S.R. 64(E) published in Gazette of India dated the 8<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xiv) G.S.R. 74(E) published in Gazette of India dated the 11<sup>th</sup> February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1<sup>st</sup> March, 2002.
- (xv) S.O. 210(E) published in Gazette of India dated the 29<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvi) S.O. 2890(E) published in Gazette of India dated the 13<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xvii) S.O. 3025(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.
- (xviii) S.O. 3059(E) published in Gazette of India dated the 30<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xix) S.O. 3207(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xx) S.O. 3305(E) published in Gazette of India dated the 29<sup>th</sup> December, 2009, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.
- (xxi) S.O. 3319(E) published in Gazette of India dated the 31<sup>st</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxii) S.O. 93(E) published in Gazette of India dated the 15<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3<sup>rd</sup> August, 2001.
- (xxiii) S.O. 195(E) published in Gazette of India dated the 27<sup>th</sup> January, 2010, together with an explanatory memorandum revised rate of exchange for conversion of certain foreign currency into Indian currency or vice-versa for purpose of assessment of imported and export goods.
- (xxiv) G.S.R. 41(E) published in Gazette of India dated the 19<sup>th</sup> January, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 189/2009-Cus.(N.T.), dated 31<sup>st</sup> December, 2009.
- (xxv) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of the Republic of India and the Republic of Korea) Rules, 2009, published in Notification No. G.S.R. 936(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.
- (xxvi) The Customs Tariff (Determination of Origin of Goods under the Preferential Trade Agreement between the Governments of Member States of the Association of Southeast Asian Nations (ASEAN) and the Republic of India) Rules, 2009, published in Notification No. G.S.R. 937(E) in Gazette of India dated the 31<sup>st</sup> December, 2009.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 867(E) published in Gazette of India dated the 8<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Synchronous digital hierarchy transmission equipment, originating in or exported from People's Republic of China and Israel.
- (ii) G.S.R. 870(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Sodium Hydrosulphite originating in or exported from China PR at the specified rates upto and inclusive of the 15<sup>th</sup> October, 2011, in pursuance of the mid-term findings of the Designated Authority.
- (iii) G.S.R. 871(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Acrylic Fibre, originating in, or exported from, Belarus upto and inclusive of 29<sup>th</sup> June, 2010, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R. 872(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Cathode Ray Colour Television Picture Tubes, originating in or exported from Indonesia.
- (v) G.S.R. 873(E) published in Gazette of India dated the 9<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Saccharin originating in or exported from China PR at the specified rates upto and inclusive of the 5<sup>th</sup> of June, 2011, in pursuance of the mid-term findings of the Designated Authority.
- (vi) G.S.R. 897(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Phosphoric Acid of all grades and all concentration (excluding Agriculture or Fertilizer grade), originating in, or exported from, Korea RP for the period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 22<sup>nd</sup> June, 2009 in pursuance of the final findings of the Designated Authority.
- (vii) G.S.R. 898(E) published in Gazette of India dated the 15<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to rescinding Notification No. 74/2009-Cus., dated 22<sup>nd</sup> June, 2009.
- (viii) G.S.R. 915(E) published in Gazette of India dated the 21<sup>st</sup> December, 2009, together with an explanatory memorandum seeking to impose definitive Anti-dumping duty on imports of Flax Fabric originating in or exported from China PR and Hong Kong at the specified rates for a period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 26<sup>th</sup> March, 2009, in pursuance of the final findings of the Designated Authority.
- (ix) G.S.R. 918(E) published in Gazette of India dated the 22<sup>nd</sup> December, 2009, together with an explanatory memorandum seeking to continue definitive Anti-dumping duty on imports of Sodium Nitrite originating in or exported from China PR at the specified rates upto and inclusive of the 16<sup>th</sup> January, 2011, in pursuance of the mid-term review findings of the Designated Authority.
- (x) G.S.R. 922(E) published in Gazette of India dated the 23<sup>rd</sup> December, 2009, together with an explanatory memorandum seeking to order provisional assessment in respect of cathode ray colour television picture tubes exported by M/s Meridian Solar and Display Company Ltd. Producer/exporter from Korea RP, when imported into India as the Designated Authority has initiated a New Shipper Review in the case of this exporter.
- (xi) G.S.R. 26(E) published in Gazette of India dated the 11<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Polytetrafluoroethylene, originating in, or exported from, Russia, upto and inclusive of 17<sup>th</sup> November, 2010, pending finalization of Sunset review

investigations being conducted by the Directorate General of Anti-dumping and Allied duties.

- (xii) G.S.R. 853(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum imposing final anti-dumping duty on imports into India of ceramic glazed tiles from People's Republic of China.
- (xiii) G.S.R. 854(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum rescinding Notification No. 62/2009-Cus., dated 15<sup>th</sup> June, 2009.
- (xiv) G.S.R. 855(E) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 114/2004-Cus., dated 21<sup>st</sup> December, 2004.
- (xv) G.S.R. 861(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty at the rate of 15 per cent, ad-valorem on imports of Caustic Soda Lye imported into India upto and inclusive of the 3<sup>rd</sup> March, 2010.
- (xvi) G.S.R. 50(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to impose definitive anti dumping duty on imports of carbon Black used in rubber applications, originating in, or exported from Australia, China PR, Russia and Thailand for the period of five years (unless revoked, superseded or amended earlier) from the date of imposition of the provisional anti-dumping duty, that is, 30<sup>th</sup> July, 2010, in pursuance of the final findings of the Designated Authority.
- (xvii) G.S.R. 51(E) published in Gazette of India dated the 28<sup>th</sup> January, 2010, together with an explanatory memorandum rescinding Notification No. 83/2009-Cus., dated 30<sup>th</sup> July, 2009.
- (xviii) G.S.R. 21(E) published in Gazette of India dated the 8<sup>th</sup> January, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on tyre curing presses originating in or exported from China PR.

(Placed in Library, See No. LT 1749/15/2010)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 860(E) published in Gazette of India dated the 4<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1<sup>st</sup> March, 2006.
- (ii) G.S.R. 864(E) published in Gazette of India dated the 7<sup>th</sup> December, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 50/2003-C.E., dated 10<sup>th</sup> June, 2003.
- (iii) G.S.R. 62(E) published in Gazette of India dated the 6<sup>th</sup> February, 2010, together with an explanatory memorandum seeking to exempt the goods cleared from a unit located in the state of Jammu and Kashmir, from so much of the duty of excise leviable thereon.

(Placed in Library, See No. LT 1750/15/2010)

(5) A copy of the Notification No. G.S.R. 856(E) (Hindi and English versions) published in Gazette of India dated the 2<sup>nd</sup> December, 2009, together with an explanatory memorandum directing that the service tax payable on business auxiliary service' specified in sub-clause (zzb) of clause 105 of Section 65 of the Finance Act under sub-section (4) of section 94 of the Finance Act, 1994.

(Placed in Library, See No. LT 1751/15/2010)

(6) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992 :-

- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/25/189240 in Gazette of India dated the 1<sup>st</sup> January, 2010.
- (ii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Amendment) Regulations, 2009 published in Notification No. LAD-NRO/GN/2009-10/23/186926 in Gazette of India dated the 11<sup>th</sup> December, 2009.
- (iii) The Securities and Exchange Board of India (Employees' Service) (Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/28/190983 in Gazette of India dated the 14<sup>th</sup> January, 2010.
- (iv) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2010 published in Notification No. LAD-NRO/GN/2009-10/26/190146 in Gazette of India dated the 8<sup>th</sup> January, 2010.

(Placed in Library, See No. LT 1752/15/2010)

(7) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

- (i) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Second Amendment) Regulations, 2009 published in Notification No. G.S.R. 895(E) in Gazette of India dated the 14<sup>th</sup> December, 2009.
- (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2009 published in Notification No. G.S.R. 851(E) in Gazette of India dated the 1<sup>st</sup> December, 2009.

(Placed in Library, See No. LT 1753/15/2010)

(8) A copy of the Income-tax (13<sup>th</sup> Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. S.O. 3245(E) in Gazette of India dated the 18<sup>th</sup> December, 2009, under Section 296 of the Income-Tax Act, 1961, together with an explanatory memorandum, together with a corrigendum thereto published in Notification No. S.O. 66(E) dated 12<sup>th</sup> January, 2010.

(Placed in Library, See No. LT 1754/15/2010)

(9) A copy of the Notification No. S.O. 67(E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> January, 2010, making certain amendments in the Notification No. S.O. 1246(E) dated 29<sup>th</sup> November, 2002, issued under Section 80G of the Income-Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library, See No. LT 1755/15/2010)

(10) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai for the year 2008-09, together with Audit Report thereon.

(Placed in Library, See No. LT 1756/15/2010)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of

State Finance Ministers, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1757/15/2010)

(12) A copy of the Notification No. S.O. 2941(E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> November, 2009, together with an explanatory memorandum making certain amendments in the Notification No. S.O. 1055(E) dated the 19<sup>th</sup> October, 2001 issued under Section 2 of the Narcotic Drugs and Psychotropic Substance Act, 1985.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library, See No. LT 1758/15/2010)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I beg to lay on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (National Illness Assistance Fund), New Delhi, for the year 2008-2009, along with Audited Accounts.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1759/15/2010)

(3) A copy of the Drugs and Cosmetics (7<sup>th</sup> Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 917(E) in Gazette of India dated the 22<sup>nd</sup> December, 2009 under Section 38 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 1760/15/2010)

(4) A copy of the Notification No. S.O. 3309(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> December, 2009, regarding appointment of Government Analysts by Central Government at the Central Drugs Laboratory, Kolkata, for carrying out test or analysis of samples of drugs issued under sub-section (2) of Section 20 of the Drugs and Cosmetics Act, 1940.

(Placed in Library, See No. LT 1761/15/2010)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Shri, I, on behalf of Shri S. Gandhiselvan beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2008-2009, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1762/15/2010)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi , for the year 2008-2009.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above (Placed in Library, See No. LT 1763/15/2010)